

EDELWEISS ASSET RECONSTRUCTION CO. LTD.
CIN - U67100MH207PLC174759
Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098



CORRIGENDUM
This is with reference to the Public Notice dated December 23, 2025, published by Edelweiss Asset Reconstruction Company Limited (acting in its capacity as Trustee of EARC Trust SC - 453) for E-auction sale of the immovable Asset situated at Sector 10, Rohini, New Delhi as more particularly described in the E-Auction Notice. The E-auction was supposed to be held on January 15, 2026. Please take note that the E-Auction of the secured asset is now re-scheduled to January 22, 2026.

In view of the above, please take note of the revised timelines:
Last Date of Submission of Bid January 21, 2026 (Wednesday), before 5:00 PM
Date of Auction January 22, 2026 (Thursday) at 12:00 noon to 1:00 PM with unlimited extensions of 5 minutes each

Revised terms and conditions of the sale are provided on EARC's website link i.e. <https://www.edelweissarc.in/PropertySale>.
For any further clarifications regarding the sale, please contact **Ankita Goel** on +91 98885 66854 and through e-mail on rishabh.jhabak@edelweissarc.in and Ankita.goel@edelweissarc.in. Save and except what is stated herein above, rest of the contents in the said E-Auction Sale Notice dated December 23, 2025, shall remain same, unaltered, intact and unchanged for all purposes whatsoever.

Authorised Officer
Date: January 14, 2026
Place: Mumbai
Edelweiss Asset Reconstruction Company Limited
(acting in its capacity as Trustee of EARC Trust SC - 453)

IN THE DEBTS RECOVERY TRIBUNAL NO.2
MTNL Bhavan, 3rd Floor Strand Road, Appollo Bandar, Colaba Market, Colaba, Mumbai -400 005.

ORIGINAL APPLICATION NO. 742 OF 2023 EXH.15

Union Bank Of India V/S. Applicants

Max Acrena Mangement Systems Pvt. Ltd. & Ors. Defendants

Whereas O.A. No. 742/2023 was listed before Hon'ble Presiding Officer on 23.10.2023.

Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.27,09,791.43 (application along with copies of documents etc. annexed).

Whereas the application of summons could not be affected in ordinary manner and whereas the Applicant for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the Defendant are directed as under:-

(i) To Show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted;

(ii) To Disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application;

(iii) You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties.

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other Asset and properties specified or disclosed under Serial Number 3A of the original application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before DRT-II on 21/04/2026 at 11:00 a.m. failing which the application shall be heard and decided in absence.

Given under my hand and the seal of this Tribunal on this 17th day of Dec, 2025.

Sd/- Registrar DRT-II, Mumbai

Ms. Disha Saluja... Def No 3, J-8/95, Rajouri Garden, New Delhi 110027.

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNPOWER SOLAR INDIA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Sunpower Solar India Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	07/09/2011
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC - Delhi
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U40300DL2011PTC224702
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE PERSON	Registered Address: Level - 2, Elegance Tower, Old Mathura Road, Jasola, South Delhi, New Delhi, India, 110025
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	12/01/2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ajay Rajendra Abad Address: Sr. No 6/10/14, 7th Floor, Office No C-704, Vantage C, Opp. Bavdhan Police Station, Bavdhan Khurd, Pune - 411021. Email: ipajayabad@outlook.com Telephone no.: +91 9890065176 Registration No: IBB/IPA-001/1P-P-02228/2021-2022/13721
8	LAST DATE FOR SUBMISSION OF CLAIMS	11/02/2026

Notice is hereby given that **Sunpower Solar India Private Limited** has commenced voluntary liquidation on 12th January 2026.

The stakeholders of **Sunpower Solar India Private Limited** are hereby called upon to submit proof of their claims, on or before 11th February 2026, to the liquidator at the address mentioned against item 7.

The financial stakeholders shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date : 14 / 01 /2026
Place: Pune
Ajay Abad

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No. **Loan No.** **Borrower/ Co-Borrower/ Guarantor/ Mortgage** **13(2) Notice Date/ Outstanding Due (in Rs.) as on** **Date/ Time & Type of Possession**

1 45289430000881 1) Mr. Dhrambir (Applicant), 2) Mrs. Suman (Co-Applicant) 30.10.2025 Rs.20,82,478/- (Rupees Twenty Lakh Eighty Two Thousand Four Hundred and Seventy Eight Only) as on 29.10.2025 Date: 10.01.2026 Time: 05:03 P.M. Symbolic Possession

Description of Secured Asset: 1 Kitta Plot Area Measuring 448 Sq.yards, Khewat No.297, Khasra No.126/2/1, situated at Waka Majua Khandri, Meenakshi Nagar, Gohana, Andar Seema Nagar Nigam, Tehsil Gohana, District Sonapat. Owned by Mr. Dharambir, W/o. Mr. Sh. Surat Singh. Bounded by: East: House of Anil & Mukesh, West: Plot of Bittu & Mukesh, North: 21.6 Ft. Rasta, South: 30.4 Ft. Rasta.

2 32069630000123 1) Mr. Rajender Singh, Since deceased represented by it's Legal Heir Mr. Anil, S/o. Deceased and Mrs. Usha, W/o. Deceased (Applicant), 2) Mr. Anil (Co-Applicant), 3) Mrs. Usha (Co-Applicant) 25.09.2025 Rs.1,44,183/- (Rupees One Lakh Forty Four Thousand One Hundred Eighty Three Only) as on 23.09.2025 Date: 10.01.2026 Time: 03:22 P.M. Symbolic Possession

Description of Secured Asset: A House 100 Sq Gali i.e 3 Marle 1/1 Part Comprised Khewat No.1128 Khata No.1285 Mstl & Killa Number 63/15/23 (0-3) situated at Village Akbarpur Barota Tehsil & Dist. Sonapat, Haryana. Owned by Mrs. Usha, W/o. Rajender Singh. Bounded as: East: Street, West: House of Ramesh, North: House of Pal, South: House & Pulli.

Whereas the Borrower/s Co-Borrower/s, Guarantor/s/ Mortgage, mentioned herein above have failed to pay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgage mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Date: Delhi NCR
Place: 14.01.2026
Sd/- Authorised Officer,
For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1/1/2 & 12/2B, Off Dowlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challenghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

IN THE DEBTS RECOVERY TRIBUNAL NO.2
MTNL Bhavan, 3rd Floor Strand Road, Appollo Bandar, Colaba Market, Colaba, Mumbai - 400 005.

ORIGINAL APPLICATION NO. 738 OF 2023 EXH. 15

Union Bank Of India V/S. Applicants

Boon Management Consultants Pvt. Ltd. & Ors. ... Defendants

Whereas O.A. No. 738/2023 was listed before Hon'ble Presiding Officer on 23.10.2023.

Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.21,60,190.08 (application along with copies of documents etc. annexed).

Whereas the service of summons could not be affected in ordinary manner and whereas the Applicant for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under:-

(i) To Show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted;

(ii) To Disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application;

(iii) You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties.

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other Asset and properties specified or disclosed under Serial Number 3A of the original application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before DRT-II on 21/04/2026 at 11:00 a.m. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 17th day of Dec. 2025

Sd/- Registrar DRT-II, Mumbai

Ms. Disha Saluja... Def No 3, J-8/95, Rajouri Garden, New Delhi 110027.

Reg. off.: 410-412,18/12, 4th Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

Corp. off.: 716-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida, 201301, U.P., Ph: +91 120 4290650/52/53/54/55, Email: info@csfinance.in

Legal@csfinance.in, Web: www.csfinance.in, CIN: L74899DL1992PLC051462

SYMBOLIC POSSESSION NOTICE FOR IMMOVABLE PROPERTY

[(Appendix IV) Rule 8(1)]

Whereas The undersigned being the authorized officer of the **CSL FINANCE LTD.** (hereinafter referred as Company) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to the Borrower/Co-Borrower/Guarantor mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower/Co-Borrower/Guarantors having failed to repay the demanded amount, accordingly notice is hereby given to the Borrower/Co-Borrower/Guarantors and the public in general that the undersigned on behalf of company has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules.

The Borrower(s)/Co-Borrower(s)/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the Company for the amount as mentioned herein below with future interest thereon.

Name of Borrower/Co-Borrower/ Guarantor/Loan no. **Demand Notice dated & Amount (in Rs.)** **Date of Symbolic Possession**

LAN: SMELAPFAR010010437 **08.10.2025** **18.12.2025**

Borrower/Security Provider: Vijay, Co-Borrower 1: Ajay, Co-Borrower 2: Aarti Saroj **Rs. 5,89,405/- (Rupees Five Lakhs Eighty-Nine Thousand Four Hundred and Five Only)** **As On 08/10/2025 plus future interest, penal interest, costs and charges**

Address At: Jhutiya Mohalla Village Baroli Barauli (149), Faridabad, Haryana 121102

All that piece and parcel of Immovable Plot Area Measuring 200 Sq Yards. Comprised in Khewat/Khata No 1054/1068 Mustkil No 92 Kila No. 16(8-0) Mustkil No 93 Kila No. 11/4 (1-17) 20/2(5-10) Kitta 3 Rakha 15 Kanal 7 Maria Share 200/9286 That is Rakha 200 Sq Yards. Waka Moja Badoli Tehsil and District Palwal Haryana- 121102. Along With 100% Undivided, Indivisible, and Impartible Ownership Rights/share in The Said Plot of Land, Together With All Rights, Easements, Privileges, Appurtenances Whatsoever Belonging to or Enjoyed Therewith or Appurtenant Thereof, With Fixtures, Fittings Electrical & Sanitary Fittings And Necessary Amenities. **Boundaries And Dimensions Of The Property Are As Under:- As Per Title Documents:** North- Other's Property, South- Road 15 Ft. Wide, East- Property of Giri Raj Sharma, West- Property of Suresh Sharma. **As Per Actual/Technical Valuation Report:** North- Other's Property, South- Road 15 Ft. Wide, East- Property of Giri Raj Sharma, West- Property of Suresh Sharma.

Date: 13.01.2026 **Sd/- Authorized Officer,**

Place: Faridabad (Haryana) **CSL Finance Ltd.**

HERO HOUSING FINANCE LIMITED

Regd. Office: 08, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.

Branch Office: Office No.A-6, Third Floor, Sector-4, Noida-201301.

PUBLIC NOTICE (E - AUCTION) FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 31-January-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd On or before 30-January-2026 i.e. 11 PM at Branch Office: A-6, Third Floor, Sector-4, Noida - 201301.

Loan Account No. **Name of the Borrower/ Co-Borrower(s) Guarantor(s) Legal Heir/Legal Rep** **Date of Demand Notice Amount as on date** **Type of Possession (Under Constructive/ Physical)** **Reserve Price** **Earnest Money**

HHFDEL0018 **Amil Kumar Garg** **16/07/2024** **Rs. 46,66,004/-** **Physical** **17,00,000/-** **1,70,000/-**

HHFDEL0018 **Sandhya Karg** **16/07/2024** **Rs. 46,66,004/-** **Physical** **17,00,000/-** **1,70,000/-**

HHFLAXH001 **RAVI KUMAR** **05/02/2025** **Rs. 32,13,144/-** **Physical** **19,80,000/-** **1,98,000/-**

HHFLAXLP1 **Sandhya Karg** **05/02/2025** **Rs. 32,13,144/-** **Physical** **19,80,000/-** **1,98,000/-**

Description of property: "entire First Floor Without Roof Rights Of Built-up Property Bearing No. G-122, Land Area Measuring 130 Sq.yds., Out Of Khasra No.349 Min. Fitted With Electric & Water Meters Situated In The Area Of Village Mamoorpur, Delhi Alongwith Jail & Staircase Area Common From Ground Floor To Upper Stair. Abadi Known As G-block, Punjabi Colony, Narela, Delhi-110040. Within The Limits Of Mid & Township Narela, Delhi-110040. Bounded By: East: Property of Smt. Shanti Devi, West: Property of Sh. Devinder, North: Arya Samaj Mandir, South: Staircase and Rasta.

HHFLAXH001 **RAVI KUMAR** **05/02/2025** **Rs. 32,13,144/-** **Physical** **19,80,000/-** **1,98,000/-**

Description of property: Built Up Second Floor (rear Side Plot) Without Roof Rights, Part Of Property No. RZ- 2060-B, Gali: 27 & 28, Measuring 29.17 Sq. Mtr. Carved Out Of Khasra No. 423 Situated At Tughlakabad Extension, New Delhi- 110019 (structure S-G-UG-3) Bounded By: North: Property No. 2060-A/Road 20 Ft., South: Gali 10 Ft., East: Other property, West: Front Plot/Road 20 Ft.

HHFNOIHH0 **SHABANA KHATUN** **21/04/2025** **Rs. 17,41,023/-** **Physical** **9,80,000/-** **98,000/-**

Description of property: Built Up Second Floor (rear Side Plot) Without Roof Rights, Part Of Property No. RZ- 2060-B, Gali: 27 & 28, Measuring 29.17 Sq. Mtr. Carved Out Of Khasra No. 423 Situated At Tughlakabad Extension, New Delhi- 110019 (structure S-G-UG-3) Bounded By: North: Property No. 2060-A/Road 20 Ft., South: Gali 10 Ft., East: Other property, West: Front Plot/Road 20 Ft.

HHFNOIHH0 **SHABANA KHATUN** **21/04/2025** **Rs. 17,41,023/-** **Physical** **9,80,000/-** **98,000/-**

Description of property: Flat No. G.F.2, MIG, Ground Floor, Without Roof Rights, Right Hand Back Side, Consisting Of One Drawing Room, Two Bedrooms, Two Toilets & One Kitchen Having Covered Area Measuring 500 Sq. Ft. i.e. 46.45 Sq. Mtrs Situated On Plot No. F-18, S.I.F. Vard Vihar Village And Tehsil Loni, District Ghaziabad, Uttar Pradesh-201040. Bounded By: North- Plot No. F-17, East: Flat No. G.F.1 M.I.G. and Common Passage, West: Flat No. South-Flat No. G.F.1 S.I.G

Terms and condition:

The E-auction will take place through portal <https://bankauctions.com> on 31-January-2026E-Auction Date) After 11:00 AM onwards with limited extension of 10 minutes each.

The intending Purchaser/s/ Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be returned to the unsuccessful bidders after conclusion of the E-auction.

TERMS AND CONDITIONS OF THE E-AUCTION:

(1) E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". (2) Bid increment amount shall be Rs.15,000/- (Rupees Fifteen Thousand Only). (3) The E-Auction will be conducted through M/s. C-1 India Flat Ltd through Mr. Dharam Krishna-9848182222 (Helpline No:011); Support Landline No. +91 124 4362020/2021/2022/2023/2024, Support Mobile No. +91 9811981124/23/26 and E-mail: support@bankauctions.com (info@hdfc.com) at their web portal <https://bankauctions.com>. (4) There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights due affecting the property prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute an commitment or any representation of Hero Housing Finance Limited. (5) The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com. (6) For property details and visit to property contact to Mr. Ershad Ali / ershad.ali@hero.hf.com / 8802215802/270415 and Shekhar Singh/9711522275/ shekhar.singh@hero.hf.com. (7) The prospective bidders can inspect the property on 23-January-2026 between 11:00 AM to 2:00 PM with prior appointment.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) Website i.e. www.herohousingfinance.com

FOR HERO HOUSING FINANCE LIMITED

Authorised Officer

Mr. Shekhar Singh, Mob-9711522275

Email: shekhar.singh@hero.hf.com

DATE : 14-01-2026

Place : Delhi-NCR

FORM NO.14
[See Regulation 33(2)]
BY ALL PERMISSIBLE MODES

OFFICE OF THE RECOVERY OFFICER - /II

DEBTS RECOVERY TRIBUNAL DELHI(DRT I)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

RC/326/2023 **06-01-2026**

STATE BANK OF INDIA Versus AMIT SHARMA AND ANR.

To

(CD1) AMIT SHARMA S/O DEVENDRA KUMAR SHARMA, R/O NAYA MAKAN, AMEHRA, ADIPUR, MEERUT, UP-250001 ALSO AT: CH CHARAN SINGH SMARAK, JANTA INTER COLLEGE PATLA, GHAZIABAD 201204

(CD2) M/S IDE BUILDERS PVT. LTD. HAVING IST REGD. OFFICE AT: C-294, 1ST FLOOR, VIVEK VIHAR DELHI 110095 ALSO AT: HAVING ITS CORP. OFFICE AT: C-10, RAMANPRASTHA, GHAZIAB